

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 916 of 2019**

**IN THE MATTER OF:**

**M/s. Actioncor Consultants (P) Ltd.**

**...Appellant**

**Versus**

**M/s. Viprah Technologies Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Prantik Hazarika, and Mr. Nitin Pandey, Advocates.**

**For Respondent:**

**O R D E R**

**14.02.2020** Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file Rejoinder. It is made clear that any further time will not be extended on any ground whatsoever.

List the Appeal 'For Hearing' on **13<sup>th</sup> March, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)